NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CP No. 126(ND)/2015

PRESENT: SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017.

NAME OF THE COMPANY:

Focus Energy Ltd. Vs. M/s. Reebok India Ltd.

& Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner (s):

Mr. Arun Kathpalia, Sr. Counsel with Mr. Ujja

Banerjee, Mr. Akash Khurana, Mr. Swapnil

Gupta, Advocates

For the Respondents (s):

Dr. U. K. Chaudhary, Sr. Advocate with

Ms. Manisha Chaudhary, Advocate

Mr. Himanshu Vij, Advocate

Mr. Ayush Pratar Singh, Advocate for R 1 to 3

& 7 to 9

Mr. Anand K. Ganesan, Ms. Swapna Seshadri, and Mr. Ashwin Ramanathan, Advocates for

R10

Mr. N. Ganpathy, Sr. Advocate with

Mr. Kamal Shankar and Mr. Atul N., Advocates

for R 11

ORDER

Vide order dated 11.9.2017, an opportunity was granted to the Petitioner to file their reply to the Respondent's Application C.A. No. 309/2017, which is being filed with the Registry today. Ld. Counsel for the Respondent submits that copy of the same has just been received by them.

(Lekhraj Singh)

Three applications are being pressed for disposal. The Petitioner's Application No. 97/2017 is for amendment while CA No. 72/2016 has been filed by Respondent No.10, and CA No. 118/2016 filed by Respondent No. 11. Vide both the CAs, Respondent 10 & 11 pray for deletion from the array of parties.

Arguments have been addressed.

Let a brief synopsis be filed within 10 days.

Orders on the above CAs reserved.

(Ina Malhotra) Member (J)